

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 32/12 of NC-VI held on 09.02.2012.

Meeting No. 32/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 09.02.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
2	Sh. A.K.Ojha	A.D	MSME
3	Sh. S.K.JAIN	D.O	DIPP
4	Sh. C.Gangadharan	Dy.DGFT	DGFT
5	Sh. S.K. Panigrahi	E.O	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No.37 dated 23.08.2007.

1	543	Party Name:JABS INTERNATIONAL PVT. LTD	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File : 01/85/050/00107, 108, 109/AM10	RLA File :03/94/40/177 & 178/AM10	Lic.No/Date: 0310540432 DT. 06.10.2009 0310540435 DT. 06.10.2009	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee after discussion with technical members decided to approve the norms as under:			
	Export Item	Qty.	Import Item	Qty.
	Sterilized Caraway Seeds	100.00 MT	Raw Caraway Seeds	100.500 MT (including 0.5% wastage)
	RA may take consequential action as per policy / procedure			

2	544 Case No.:7/13/85-ALC3/2011	Party Name: HINDUSTAN GUM & CHEMICALS LTD	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00066/AM12/	RLA File :33/24/040/00005/AM12/	Lic.No/Date:3310018814 17.06.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I.				
The case was considered by the committee as per agenda. The committee after discussion with technical members directed to call for the following information from the firm: 1.Specification of raw material and export product indicating fibre content. 2.As per process chart ' Oat Husk ' is the input item, whereas input item is mentioned as Cereals. Reasons thereof may be given. 3. Whether the export item is fit for human consumption.				

3	545 Case No.:12/21/85-ALC3/2011	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00114/AM12/	RLA File :03/94/040/00478/AM12/	Lic.No/Date:0310651884 06.09.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I.				
The case was considered by the committee as per agenda. The committee after discussion with technical members directed to call for the following information from the firm : 1. If export product is ' imitation crab stick/chunk/ Bite ', why import of Crab meat is required? 2. Reason of repetition of items i.e Frozen cooked crab meat ,Crab extract and Crab meat extract (CME)etc. 3. The reason for using such high quantity of colors in the import list as it cannot be more than 100 PPM. 4. Furnish National accredited Laboratory report for the export product.				

4	546 Case No.:1/23/85-ALC3/2011	Party Name:YKK INDIA PVT.LTD.	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00122/AM12/	RLA File :05/24/040/00183/AM12/	Lic.No/Date:0510300367 25.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case and as per DIPP (TSW) letter dated 09.2.2012 directed to call for the following information from the firm: i. Net weight of export product namely Slider 03 YGSN8. ii. Net weight of each of the imported and indigenous inputs in the export product , for the purpose of material balancing. iii. Detailed calculation of the quantity of Brass Flat Wire proposed for import including the net weight of components to be manufactured out of the Brass Flat Wire supported by wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence / drawing etc.			

5	547 Case No.:1/32/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00188/AM12/	RLA File :18/24/040/00001/AM11/	Lic.No/Date:1810003139 09.08.2010	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda.The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No 28/12 dated 05.1.2012 (case no. 462) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans (Dried & Fermented) for manufacture of 1 KG of Cocoa Butter)			

6	548	Party Name NEWBY TEAS OVERSEAS PVT. LTD.	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/036/AM12/	RLA File :02/24/40/016/AM12	Lic.No/Date:0210158511 06.05.2011	Approved
	Revision of norms regarding to packing material.			
	The case was considered by the committee as per agenda. The committee after discussion with committee members reconsidered the case and decided to allow the import item ‘ Catering pouch , paper pouch with inside Aluminium Foil Laminates, as per packing policy .All other conditions contained in Norms committee meeting No 08/12 dated 09.6..2011 will remain the same			
7	549	Party Name NEWBY TEAS OVERSEAS PVT LTD.	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/0037/AM12	RLA File :02/24/40/015/AM12	Lic.No/Date:0210158506 06.05.2011	Approved
	Revision of norms regarding to packing material.			
	The case was considered by the committee as per agenda. The committee after discussion with technical members reconsidered the case and decided to allow the import of packing material as per packing policy. All other conditions contained in Norms committee meeting No 08/12 dated 09.6..2011 will remain the same .			

8	550	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	Case No.:21/36/85-ALC3/2010			
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			

The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME and directed to study the case with reference to the earlier similar cases. The case may be placed before the committee on receipt of comments.

9	551 Case No.:8/17/85-ALC3/2011	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:								
	HQ File :01/85/050/00089/AM12/	RLA File :35/24/040/00012/AM12/	Lic.No/Date:3510035054 05.08.2011	Approved								
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.											
The case was considered by the committee as per agenda. The committee after discussion with technical members decided to approve the case on net content basis as under:												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Herb Mix (contained 1400 kg of dried hawthorn fruits)</td><td>6250.00 KG</td><td>Dried Hawthorn Fruits</td><td>1400.00 KG</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Herb Mix (contained 1400 kg of dried hawthorn fruits)	6250.00 KG	Dried Hawthorn Fruits	1400.00 KG
Export Item	Qty.	Import Item	Qty.									
Herb Mix (contained 1400 kg of dried hawthorn fruits)	6250.00 KG	Dried Hawthorn Fruits	1400.00 KG									
RA may take consequential action as per policy / procedure												

10	552 Case No.:1/27/85-ALC3/2011	Party Name:BLUE STAR ENTERPRISES	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00145/AM12/	RLA File :04/24/040/00157/AM12/	Lic.No/Date:0410127856 08.09.2011	Approved
Fixation of adhoc norms under para 4.7 of HBP, Vol.I.				
The case was considered by the committee as per agenda. The committee after discussion with technical members decided to approve the				

case as per the earlier decision taken by the Norms Committee meeting No 33/10 dated 11.11.2010 (case no. 08) for similar items allowing 5% wastage as detailed below:

Export Item	Qty.	Import Item	Qty.
1. 100% Remy Single Drawn Human Hair 40-45cms	325.00 kg	1.100 % Human Hair (Raw) 15-18 inches	341.25 kg
2. 100% Remy Single Drawn Human Hair 50-55cms	450.00 kg	2. 100 % Human Hair (Raw) 19-23 inches	472.50 kg
3. . 100% Remy Single Drawn Human Hair 60-65cms	250.00 kg	3. 100 % Human Hair (Raw) 24-27 inches	262.50 kg
4. 100% Remy Single Drawn Human Hair 70-75cms	175.00 kg	4. 100 % Human Hair (Raw) 28-32 inches	183.75 kg

RA may take consequential action as per policy / procedure.

11	553 Case No.:3/32/85-ALC3/2011	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00190/AM12/	RLA File :09/24/040/00171/AM12/	Lic.No/Date:0910049545 01.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda.The committee decided to defer the case as hard copy of the application is not received. The RA concerned be directed to furnish hard copy of the application and case may be examined on file with reference to revised Norms E-1.			

12	554 Case No.:2/32/85-ALC3/2011	Party Name:GILLETTE DIVERSIFIED OPERATIONS PRIVATE LTD.	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00189/AM12/	RLA File :04/24/040/00268/AM12/	Lic.No/Date:0410132873 13.01.2012	Rejected

	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee after discussion with technical members decided to reject the case as there is no manufacturing activity involved and ITC (HS) code of export & import item is same.			

13	555 Case No.:2/18/85-ALC3/2011	Party Name:KF BIOPLANTS PRIVATE LIMITED	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00092/AM12/	RLA File :31/83/040/00075/AM12/	Lic.No/Date:3110050068 05.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Department of Biotechnology. The committee directed to request Department of Biotechnology to expedite their comments. The case may be placed before the committee on receipt of comments.			

14	556 Case No.:8/28/85-ALC3/2010	Party Name:GOLDEN TOBACCO LTD.	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00109/AM11/	RLA File :34/24/040/00035/AM11/	Lic.No/Date:3410027451 07.07.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from DIPP and informed that the information furnished by the firm is not in order as per the deficiency letter issued to them.. The firm may be reminded to furnish the complete information.			

15	557	Party Name:CAMLIN LTD.	Meet No/Date:32/85-ALC3/2011	Status:
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			09.02.2012	
	HQ File :01/85/050/00256/AM10	RLA File :03/94/40/146/AM06	Lic.No/Date:0310329761 12.05.2005	Deferred
	Redemption of Advance Authorization No.0310329761 dated 12.5.2005.			
	The case was considered by the committee as per agenda. The committee observed that the license was issued as per application and input – out put norms also already ratified by Norms committee Meeting no 15/05 held on 20.7.2005. Firms request is not clear , hence firm may be asked for a clear explanation of their request to consider the matter.			
16	558 Case No.:1/21/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00103/AM12/	RLA File :31/83/040/00122/AM12/	Lic.No/Date:3110050451 20.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME. The MFPI and MSME may be reminded to expedite their comments . The case may be placed before the committee on receipt of comments.			

17	559 Case No.:2/21/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00104/AM12/	RLA File :31/83/040/00121/AM12/	Lic.No/Date:3110050506 22.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME. The MFPI and MSME may be reminded to expedite their comments . The case may be placed before the committee on receipt of comments.			

18	560 Case No.:18/24/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00140/AM12/	RLA File :31/83/040/00166/AM12/	Lic.No/Date:3110051583 22.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME. The MFPI and MSME may be reminded to expedite their comments . The case may be placed before the committee on receipt of comments.			

19	561 Case No.:6/10/85-ALC3/2011	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:								
	HQ File :01/85/050/00053/AM12/	RLA File :10/24/040/00138/AM11/	Lic.No/Date:1010042850 04.05.2011	Approved								
Fixation of adhoc norms under para 4.7 of HBP, Vol.I.												
The case was considered by the committee as per agenda. The committee after discussion with technical members decided to approve the case as under:												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Thyme sterilized Thyme free from micro organism and foreign particles</td><td>6860.00 kg</td><td>Thyme leaves it is brownish green coloured leaf of 6 to 7 length with Aromatic warm pungent</td><td>6860.00 kg (net to net)</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Thyme sterilized Thyme free from micro organism and foreign particles	6860.00 kg	Thyme leaves it is brownish green coloured leaf of 6 to 7 length with Aromatic warm pungent	6860.00 kg (net to net)
Export Item	Qty.	Import Item	Qty.									
Thyme sterilized Thyme free from micro organism and foreign particles	6860.00 kg	Thyme leaves it is brownish green coloured leaf of 6 to 7 length with Aromatic warm pungent	6860.00 kg (net to net)									

RA may take consequential action as per policy / procedure.

20	562 Case No.:2/4/85-ALC3/2011	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00002/AM12/	RLA File :30/24/040/00060/AM11/	Lic.No/Date:3010072701 04.02.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			

The case was considered by the committee as per agenda. The committee decided to defer the case comments are awaited from MSME. During the discussion MSME has stated that despite several reminders the firm has not furnished the requisite information. The firm may be again reminded to furnish the requisite information to MSME under intimation to this office without any further delay. The case may be placed before the committee on receipt of comments.

21	563 Case No.:1/39/85-ALC3/2010	Party Name:NAIK OCEANIC EXPORTS,	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:										
	HQ File :01/85/050/00175/AM11/	RLA File :03/95/040/00866/AM11/	Lic.No/Date:0310612555 25.01.2011	Approved										
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.													
The case was considered by the committee as per agenda. The committee after discussion with technical members decided to approve the norms as under:														
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="2">Sterilised Dried Fish meal powder</td><td rowspan="2">3000.00 M.T</td><td>1. Feed Additives</td><td>60.00M.T</td></tr><tr><td>2.Sybthetic Heat Transfer Fluid (Lubricating Oil)</td><td>6.00 M.T</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Sterilised Dried Fish meal powder	3000.00 M.T	1. Feed Additives	60.00M.T	2.Sybthetic Heat Transfer Fluid (Lubricating Oil)	6.00 M.T
Export Item	Qty.	Import Item	Qty.											
Sterilised Dried Fish meal powder	3000.00 M.T	1. Feed Additives	60.00M.T											
		2.Sybthetic Heat Transfer Fluid (Lubricating Oil)	6.00 M.T											
RA may tale consequential action as per policy / procedure.														

22	564 Case No.:5/27/85-ALC3/2011	Party Name:SHABANESA,	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
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	HQ File :01/85/050/00149/AM12/	RLA File :04/24/040/00211/AM12/	Lic.No/Date:0410129479 19.10.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee after discussion with technical members decided to approve the case on repeat basis as per the earlier decision taken by the Norms Committee meeting No 41/10 dated 23.11.2010 (case no. 08) in a similar case allowing 5% wastage as detailed below:			
	Export Item	Qty.	Import Item	Qty.
	100% Remy Single Drawn Human Hair	19,000.00 K.G	100% Human Hair (Raw)	19,950.00 K.G
	RA may take consequential action as per policy / procedure.			

23	565 Case No.:3/5/85-ALC3/2011	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:32/85-ALC3/2011 09.02.2012	Status:
	HQ File :01/85/050/00021/AM12/	RLA File :30/24/040/00008/AM12/	Lic.No/Date:3010074615 28.04.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME. During the discussion MSME has stated that despite several reminder the firm has not furnished the requisite information . The firm may be again reminded to furnish the requisite information to MSME under intimation to this office without any further delay. The case may be placed before the committee on receipt of comments.			

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